

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.186/MP/2026 along with IA Nos. 62/2026 & 74/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 1.2.2024 under application no. 2200000142.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nived Veerapaneni, Advocate, AEPL
Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment on the ground of the unavailability of the arguing counsel.

2. In response, the learned counsel for the Respondent/CTUIL submitted that the Petitioner has been enjoying the benefit of interim protection granted by the Hon'ble Delhi High Court, vide order dated 30.3.2026, which has been extended from time to time by the Commission, and that the Petitioner has already sought adjournment on three separate occasions on the ground of non-availability of the arguing counsel.

3. The learned counsel for the Petitioner refuted the submission that the Petitioner has sought the adjournment thrice and clarified that on some of those occasions the matter had been adjourned due to a paucity of time and the non-availability of the Coram.

4. Considering the above, the Commission acceded to the request of the learned counsel for the Petitioner and adjourned the matter as a last opportunity. The Commission also clarified that no further requests for adjournment shall be entertained in the matter. The interim protection as per the Hon'ble Delhi High Court's order dated 30.3.2026 will continue until the next date of hearing.

5. The Petition, along with IAs, will be listed for hearing on **6.8.2026 at 10:30 A.M., preferably at the top of the cause list.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)